

ITEM NO.20

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40473/2018

(Arising out of impugned final judgment and order dated 28-02-2018  
in ITA No. 262/2018 passed by the High Court Of Delhi At New Delhi)

PRINCIPAL COMMISSIONER OF INCOME TAX 3

Petitioner(s)

VERSUS

M/S. E SMART SYSTEMS PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168126/2018-CONDONATION OF DELAY  
IN FILING and IA No.168128/2018-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT )

Date : 03-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. A.N.S. Nadkarni, ASG  
Ms. Swarupama Chaturvedi, Adv.  
Mr. H.R. Rao, Adv.  
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

The Special Leave Petition is dismissed.

Pending applications shall stand disposed of.

(MANAV SHARMA)  
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)  
ASSISTANT REGISTRAR